

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON FRIDAY, THE 3RD SEPTEMBER, 2010 AT 2.00 P.M.

I. OBITUARY REFERENCES.

A MINISTER to make reference to the deaths of the late:-

1. Shri Bhairon Singh Shekhawat, former Vice President of India.
2. Shri Digvijay Singh, former Union Minister of State.
3. Shri Banarsi Dass Balmiki, former Member of Haryana Legislative Assembly.
4. Thakur Bahadur Singh, former Member of Haryana Legislative Assembly.
5. Shri Bharath Singh, former Member of Haryana Legislative Assembly.
6. Freedom Fighters of Haryana.
7. Martyrs of Haryana.
8. Mangalore Plane Crash Tragedy.
9. Natural Calamity.
10. Road Mishap.
11. Flash Floods.
12. Naxals Attack.
13. Electrocution Incident.
14. Others.

II. QUESTIONS.

Questions entered in the separate list to be asked and answers given.

III. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.

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| (i) THE SPEAKER | to report the time table fixed by the Business Advisory Committee in regard to various business. |
| (ii) A MEMBER OF THE COMMITTEE | to move that this House agrees with the recommendations contained in the First Report of the Business Advisory Committee. |

IV. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE.

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| 1. A MINISTER | to lay on the Table the Kurukshetra University (Amendment) Ordinance, 2010 (Haryana Ordinance No. 1 of 2010). |
| 2. A MINISTER | to lay on the Table Chaudhary Devi Lal University Sirsa (Amendment) Ordinance, 2010 (Haryana Ordinance No. 2 of 2010). |
| 3. A MINISTER | to lay on the Table the Maharshi Dayanand Univeristy (Amendment) Ordinance, 2010 (Haryana Ordinance No. 3 of 2010). |
| 4. A MINISTER | to lay on the Table Bhagat Phool Singh Mahila Vishwavidyalaya Khanpur Kalan (Amendment) Ordinance, 2010 (Haryana Ordinance No. 4 of 2010). |
| 5. A MINISTER | to lay on the Table Pandit Bhagwat Dayal Sharma Univeristy of Health Sciences Rohtak (Amendment) Ordinance, 2010 (Haryana Ordinance No. 5 of 2010). |

6. A MINISTER to lay on the Table Deenbandhu Chhotu Ram University of Science and Technology Murthal (Amendment) Ordinance, 2010 (Haryana Ordinance No. 6 of 2010).
7. A MINISTER to lay on the Table YMCA University of Science and Technology Faridabad (Amendment) Ordinance, 2010 (Haryana Ordinance No. 7 of 2010).
8. A MINISTER to lay on the Table Guru Jambheshwar University of Science and Technology Hisar (Amendment) Ordinance, 2010 (Haryana Ordinance No. 8 of 2010).
9. A MINISTER to lay on the Table the Haryana Municipal Corporation (Amendment) Ordinance, 2010 (Haryana Ordinance No. 9 of 2010).
10. A MINISTER to re-lay on the Table the Personnel Department Notification No. G.S.R.20/Const./Art.320/2009, dated the 25th August, 2009 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320(5) of the Constitution of India.
11. A MINISTER to lay on the Table the Personnel Department Notification No. G.S.R.15/Const./Art.320/2010, dated the 17th June, 2010 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320(5) of the Constitution of India.
12. A MINISTER to lay on the Table the 42nd Annual Report & Accounts of the Haryana Agro Industries Corporation Limited Panchkula for the year 2008-2009, as required under section 619-A (3) (b) of the Companies Act, 1956.
13. A MINISTER to lay on the Table the Audit Report and Annual Accounts of Haryana State Agricultural Marketing Board, Panchkula for the year 2005-2006, as required under section 19-A(3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
14. A MINISTER to lay on the Table the Audit Report and Annual Accounts of Haryana State Agricultural Marketing Board, Panchkula for the year 2006-2007, as required under section 19-A(3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
15. A MINISTER to lay on the Table the Annual Report of Chaudhary Charan Singh Haryana Agricultural University Hisar for the year 2006-2007, as required under section 39 (3) of the Haryana and Punjab Agricultural Universities Act, 1970.
16. A MINISTER to lay on the Table the Annual Report of Chaudhary Charan Singh Haryana Agricultural University Hisar for the year 2007-2008, as required under section 39 (3) of the Haryana and Punjab Agricultural Universities Act, 1970.

17. A MINISTER to lay on the Table the 41st Annual Report of Haryana State Industrial and Infrastructure Development Corporation Limited for the year 2007-2008, as required under section 619-A (3)(b) of the Companies Act, 1956.
18. A MINISTER to lay on the Table the 41st Annual Report of Haryana Warehousing Corporation for the year 2007-08, as required under section 31(11) of the Warehousing Corporation Act, 1962.
19. A MINISTER to lay on the Table the Report of 3rd State Finance Commission Haryana (December, 2008), as required under clause 4 of Article 243-I and clause 2 of Article 243-Y of the Constitution of India.

V (i) PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENTION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

THE CHAIRPERSON
COMMITTEE OF
PRIVILEGES :

to present First Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Kuldeep Sharma, MLA against Shri Om Prakash Chautala, MLA who made false statement on the floor of the House on 11th March, 2010 regarding imposing VAT on Salt which was made willfully, deliberately and knowingly by Shri Om Prakash Chautala, MLA thereby misleading the House and amounting to committing the contempt of the House/breach of privilege by him.

ALSO to move that the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

(ii) PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENTION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

THE CHAIRPERSON
COMMITTEE OF
PRIVILEGES :

to present First Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Bharat Bhushan Batra, MLA against Shri Om Prakash Chautala, MLA who made false, misleading and incorrect statement on the floor of the House on 11th March, 2010 willfully, deliberately and knowingly stating that the Haryana Urban Development Authority had not acquired a single acre of land since coming into power of the Congress Government from March, 2005 till date. He has also stated that not even a single sector of HUDA had been floated during this period, whereas the Parliamentary Affairs Minister, Shri Randeep Singh Surjewala had pointed out the correct factual position but Shri Om Prakash Chautala again asserted that neither even a single sector of HUDA was floated nor a single acre of land was acquired by HUDA from March, 2005 till date. By doing so Shri Om Prakash Chautala has tried to mislead the House willfully, knowingly and deliberately which amounts to contempt of the House/Breach of Privilege committed by him on the floor of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 11th March, 2010, involves the question of Breach of Privilege/contempt of the House.

ALSO to move that the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

(iii) **PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENTION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

THE CHAIRPERSON
COMMITTEE OF
PRIVILEGES :

to present First Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Aftab Ahmed, MLA against Shri Om Prakash Chautala, MLA who made categorically incorrect and misleading statement on the floor of the House on 11th March, 2010 stating that Reliance Company has been given 1500 acres of Government land at a cost of Rs. 370 crore in garb of giving employment, particularly when HSIIDC had acquired this land for welfare of the people. He further stated that a four acres chunk of land out of this acquired land has been auctioned for Rs. 290 crore. He consequently alleged loss to the exchequer and fraud on account thereof. He further stated that land of farmers was acquired in the name of 'SEZ' and they were told that they will be given bonus/annuity of Rs. 10,000/- per acre per year. He further stated that even a rupee has not been paid till date to any farmer by way of such bonus/annuity. Whereas the above statement of Shri Om Prakash Chautala is factually and absolutely incorrect. Shri Om Prakash Chautala has made a false, misleading and incorrect statement in the House on both the afore-stated subjects. Shri Om Prakash Chautala made this statement willfully, deliberately and knowingly to mislead this august House. This constitutes a matter of clear breach of privilege of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 11th March, 2010, involves the question of Breach of Privilege/contempt of the House.

ALSO to move that the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

VI. **PRESENTATION OF SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) FOR THE YEAR 2010-2011 AND THE REPORT OF THE ESTIMATES COMMITTEE THEREON.**

- (i) THE FINANCE MINISTER to present the Supplementary Estimates (First Instalment)-2010-2011.
- (ii) THE CHAIRPERSON,
ESTIMATES COMMITTEE to present the Report of the Committee on Estimates on the Supplementary Estimates (First Instalment)-2010-2011.

VII. SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT)-2010-2011.

1. Discussion on the estimates of expenditure charged on the revenue of the State.
2. Discussion and Voting on the Demands for Supplementary Grants.

Demand No. 2	A MINISTER	to move that a Supplementary sum not exceeding <u>Rs. 4,50,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2011 in respect of <u>Demand No. 2-Governor and Council of Ministers.</u>	Supplementary Estimates (First Instalment) 2010-2011 Pages 1-4
Demand No.3	A MINISTER	to move that a Supplementary sum not exceeding <u>Rs. 2,81,51,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of <u>Demand No. 3-General Administraton.</u>	Supplementary Estimates (First Instalment) 2010-2011 Pages 5-12
Demand No. 4	A MINISTER	to move that a Supplementary sum not exceeding <u>Rs. 497,91,43,184/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of <u>Demand No. 4-Revenue.</u>	Supplementary Estimates (First Instalment) 2010-2011 Pages 13-19
Demand No. 5	A MINISTER	to move that a Supplementary sum not exceeding <u>Rs. 8,52,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of <u>Demand No. 5-Excise & Taxation.</u>	Supplementary Estimates (First Instalment) 2010-2011 Pages 20-21
Demand No. 6	A MINISTER	to move that a Supplementary sum not exceeding <u>Rs. 4,60,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of <u>Demand No. 6-Finance.</u>	Supplementary Estimates (First Instalment) 2010-2011 Pages 22-25

Demand No. 7	A MINISTER	to move that a Supplementary sum not exceeding <u>Rs. 4,23,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of <u>Demand No. 7- Planning and Statistics.</u>	Supplementary Estimates (First Instalment) 2010-2011 Pages 26-28
Demand No. 8	A MINISTER	to move that a Supplementary sum not exceeding <u>Rs. 18,71,00,000/-</u> for revenue expenditure and <u>Rs. 187,90,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of <u>Demand No. 8- Buildings & Roads.</u>	Supplementary Estimates (First Instalment) 2010-2011 Pages 29-46
Demand No. 9	A MINISTER	to move that a Supplementary sum not exceeding <u>Rs. 260,83,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of <u>Demand No. 9- Education.</u>	Supplementary Estimates (First Instalment) 2010-2011 Pages 47-51
Demand No. 12	A MINISTER	to move that a Supplementary sum not exceeding <u>Rs. 1,46,35,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of <u>Demand No. 12- Art & Culture.</u>	Supplementary Estimates (First Instalment) 2010-2011 Pages 52-56
Demand No. 15	A MINISTER	to move that a Supplementary sum not exceeding <u>Rs. 22,23,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of <u>Demand No. 15- Local Government.</u>	Supplementary Estimates (First Instalment) 2010-2011 Pages 57-58

Demand No. 16	A MINISTER	to move that a Supplementary sum not exceeding <u>Rs. 6,18,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of <u>Demand No. 16- Labour</u>	Supplementary Estimates (First Instalment) 2010-2011 Pages 59-61
Demand No. 19	A MINISTER	to move that a Supplementary sum not exceeding <u>Rs. 38,93,602/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of <u>Demand No. 19- Welfare of SCs & BCs.</u>	Supplementary Estimates (First Instalment) 2010-2011 Pages 62-63
Demand No. 20	A MINISTER	to move that a Supplementary sum not exceeding <u>Rs. 90,77,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of <u>Demand No. 20- Social Security and Welfare.</u>	Supplementary Estimates (First Instalment) 2010-2011 Pages 64-68
Demand No. 22	A MINISTER	to move that a Supplementary sum not exceeding <u>Rs. 11,70,21,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of <u>Demand No. 22- Welfare of Ex-Servicemen.</u>	Supplementary Estimates (First Instalment) 2010-2011 Pages 69-71
Demand No. 24	A MINISTER	to move that a Supplementary sum not exceeding <u>Rs. 10,00,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of <u>Demand No. 24- Irrigation.</u>	Supplementary Estimates (First Instalment) 2010-2011 Pages 72-73

Demand No. 25	A MINISTER	to move that a Supplementary sum not exceeding <u>Rs. 79,59,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of <u>Demand No. 25- Industries.</u>	Supplementary Estimates (First Instalment) 2010-2011 Pages 74-79
Demand No. 26	A MINISTER	to move that a Supplementary sum not exceeding <u>Rs. 40,50,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of <u>Demand No. 26- Mines & Geology.</u>	Supplementary Estimates (First Instalment) 2010-2011 Pages 80-82
Demand No. 27	A MINISTER	to move that a Supplementary sum not exceeding <u>Rs. 11,66,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of <u>Demand No. 27- Agriculture.</u>	Supplementary Estimates (First Instalment) 2010-2011 Pages 83-85
Demand No. 30	A MINISTER	to move that a Supplementary sum not exceeding <u>Rs. 2,57,55,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of <u>Demand No. 30- Forest & Wild Life.</u>	Supplementary Estimates (First Instalment) 2010-2011 Pages 86-88
Demand No. 32	A MINISTER	to move that a Supplementary sum not exceeding <u>Rs. 33,65,42,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of <u>Demand No. 32- Rural & Community Development.</u>	Supplementary Estimates (First Instalment) 2010-2011 Pages 89-94

Demand No. 33	A MINISTER	to move that a Supplementary sum not exceeding <u>Rs. 86,00,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of <u>Demand No. 33- Co-operation.</u>	Supplementary Estimates (First Instalment) 2010-2011 Pages 95-97
Demand No. 34	A MINISTER	to move that a Supplementary sum not exceeding <u>Rs. 2,00,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of <u>Demand No. 34-Transport.</u>	Supplementary Estimates (First Instalment) 2010-2011 Pages 98-99
Demand No. 36	A MINISTER	to move that a Supplementary sum not exceeding <u>Rs. 21,34,10,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of <u>Demand No. 36-Home.</u>	Supplementary Estimates (First Instalment) 2010-2011 Pages 100-107
Demand No. 37	A MINISTER	to move that a Supplementary sum not exceeding <u>Rs. 6,88,97,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of <u>Demand No. 37-Elections.</u>	Supplementary Estimates (First Instalment) 2010-2011 Pages 108-110
Demand No. 38	A MINISTER	to move that a Supplementary sum not exceeding <u>Rs. 177,77,67,000/-</u> for revenue expenditure and <u>Rs. 352,20,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of <u>Demand No. 38-Public Health and Water Supply.</u>	Supplementary Estimates (First Instalment) 2010-2011 Pages 111-122

- Demand No. 42 A MINISTER to move that a Supplementary sum not exceeding **Rs. 41,69,99,000/-** for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of **Demand No. 42-Administration of Justice.** Supplementary Estimates (First Instalment) 2010-2011 Pages 123-128
- Demand No. 44 A MINISTER to move that a Supplementary sum not exceeding **Rs. 11,14,00,000/-** for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of **Demand No. 44-Printing and Stationery.** Supplementary Estimates (First Instalment) 2010-2011 Pages 129-130

CHANDIGARH:
THE 2ND SEPTEMBER, 2010.

SUMIT KUMAR,
SECRETARY.